

Powers of NCW

4141. SHRI SANJAY RAUT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government proposes to give more teeth to the National Commission for Women so as to ensure implementation of women related laws and investigation of complaints;

(b) whether Government is considering to give powers to NCW to prosecute persons against whom there is evidence; and

(c) if so, whether Government is also considering to increase the number of its members, the tenure and rank of its Chairperson?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The National Commission for Women has recommended amendments to the Nation Commission for Women Act, 1990 which are under consideration.

Sufferings of women and children in Kashmir

4142. PROF. SAIF UD-DIN SOZ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) how many women and children are needy enough for urgent help in Kashmir valley that has suffered a great deal during the last 20 years of militancy; and

(b) if so, whether Government would institute a survey to the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) As per the survey conducted by the Social Welfare Department of the Government of Jammu & Kashmir in 2007-08, there were 6345 widows and 20976 orphans of civilians killed in militancy related violence.

The Government of Jammu & Kashmir has constituted a "Council for Rehabilitation of Widows, Orphans, Handicapped and Old Persons" in order to rehabilitate the people affected by militancy. Besides, the National Foundation for Communal Harmony has been providing financial assistance for general education to the orphan children of civilians killed due to militancy in the State.

Women and child development schemes in Tamil Nadu

4143. SHRI S. ANBALAGAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state: